

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2149**

TO BE ANSWERED ON THE 19TH MARCH, 2025/ PHALGUNA 28, 1946 (SAKA)

UNRESOLVED ISSUES BETWEEN TELANGANA AND ANDHRA PRADESH

2149 SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken notice of the fact that there are still unresolved issues after bifurcation of erstwhile Telugu speaking State into the State of Telangana and the State of Andhra Pradesh;

(b) if so, details of the issues which are still unresolved even after a decade has passed;

(c) whether Government has formed any Committee of Ministers/Group of Secretaries involving both the Central Government and the State Government to expeditiously resolve the issues which are pending for more than a decade;

(d) if so, details thereof; and

(e) if not, reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) to (e): A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation.

The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 36 such review meetings have been held.

No such committee has been formed as the approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.
